

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21483 of 2016

(Arising out of Order-in-Appeal No.TVM-EXCUS-000-APP-103-16-17
dated 08.08.2016 passed by the Commissioner of Customs, Central
Excise & Service Tax(Appeals-III), Cochin)

Mr. Thulasikumaran Nair,

Elluvila Veedu, Mavarathala,
Medical College PO, Trivandrum – 695 011

Appellant(s)

VERSUS

**Commissioner of Central
Excise & Customs,**

ICE Bhavan, Press Club Road,
Thiruvananthapuram – 695 001.

Respondent(s)

APPEARANCE:

Mr. Manoj Pillai, Advocate for the Appellant

Mr. P.S. Srinivas, Asst. Commissioner (AR) for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 20826/2026

DATE OF HEARING: 08.07.2026

DATE OF DECISION: 08.07.2026

PER : P.A. AUGUSTIAN

Learned advocate appearing for the appellant submits that despite his best efforts, he could not contact the appellant and withdraws from the brief. Learned AR for the Revenue submits that in the past occasions, non-appeared for the appellant and

further adjournment will not yield any result. In view of the circumstances, the appeal is dismissed for non-prosecution.

(Order pronounced and dictated in Open Court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Raja...